

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 180 OF 2017

Dated: 19th February, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

NTPC Limited

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Ms. Ankita Bafna

Counsel for the Respondent(s) : -

ORDER

The matter was admitted on 10.08.2017 and notice was issued on all the respondents. Despite service of notice on the respondents, nobody has entered appearance on behalf of the respondents except respondent No.2. Though Vakalatnama has been filed on behalf of Respondent No.2, no reply is filed yet. As a last chance and in the interest of justice we grant time to the respondents to file reply. The Respondents may take steps to file reply on or before 13.03.2018 after serving copy on the other side.

List the matter on **27.03.2018.**

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**

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